

(b) if so, the nature of the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b) Instructions on the subject were issued in 1961. A copy is placed on the Table of the House.

Copy of Office Memorandum No. F.70/17/61-Ests(A) dated the 8th December, 1961 from the Ministry of Home Affairs, Government of India to all Ministries of the Government of India etc. etc.

SUBJECT:—Government servant's role in the eradication of untouchability.

The undersigned is directed to say that at the meeting of Central Advisory Board for Harijan Welfare held on the 27th April, 1961, the following recommendations were made:—

The Central Government may impress upon all its servants and request State Governments to do likewise:—

(a) That severe notice shall be taken of the practice of untouchability in Government Offices and by Government servants; and

(b) That the police and the magistracy have a special obligation to enforce the provisions of the Untouchability (Offences) Act, 1955, and it is the duty of all Government servants to help them in the enforcement of the Act and in creating the necessary climate to remove untouchability from the mind of the orthodox section of the community.

The Government have accepted these recommendations.

It is specifically brought to the notice of all the Government servants that Article 17 (Part III Fundamental Rights) of the Constitution declares that "Untouchability" is abolished and forbids its practice in

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any form; the practice of untouchability has also been made an offence by the Untouchability (Offences) Act, 1955. If any Government servant is guilty of the practice of untouchability in any form, he will be liable to prosecution and such conduct on his part will constitute a sufficient ground for imposing a suitable penalty prescribed under the appropriate control and discipline Rule. Government expects its employees not only to observe strictly the law in force but also to set an example to others in the matter of complete elimination of the practice of untouchability in any form.

In so far as persons serving in the Indian Audit and Accounts Department are concerned, this Office Memorandum issued in consultation with the Comptroller and Auditor General of India.

PUBLICATIONS BROUGHT OUT BY THE
MINISTRY OF EDUCATION

907. SHRI JAGAT NARAIN: Will the Minister of EDUCATION be pleased to state:

(a) the number of monthly and fortnightly publications brought out by the Ministry of Education and the price per copy thereof;

(b) the total number of their subscribers; and

(c) the total annual expenditure on the pay and allowances of the staff engaged for bringing out these publications?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): (a) to (c) A statement giving the requisite information is enclosed.

STATEMENT

(a) *Monthly publications*

1. "Indian National Bibliography"—(brought out by the Central Reference Library, Calcutta).

India—Rs. 7.00 per copy.

Foreign—16sh. 4d. or \$2.52 per copy.

2. "Hindi Samachar Jagat"—(brought out by the Central Hindi Directorate, Delhi in cyclostyled form).

Non-priced.

3. "Rittwest News"—(brought out by the Western Regional Institute for Technical Teacher Training, Bhopal)

Non-priced.

Fortnightly publications

Nil

(b) *Subscribers*

1. "Indian National Bibliography"—
India— 228
Foreign—154

—————
Total 380
—————

2. Hindi Samachar Jagat—Does not arise.

3. Rittwest News—Does not arise.

(c) *Expenditure*

1 Indian National Bibliography—
Rs. 2,00138 (The staff engaged also look after items of work, besides bringing out Indian National Bibliography).

2. "Hindi Samachar Jagat"—

Rs. 5,000 approximately

3. "Rittwest News"—No expenditure is incurred on the pay and allowances of staff for this publication. No officers and employees have been specifically engaged for the purpose.

PROSECUTION OF OFFICIALS OF RE-
HABILITATION MINISTRY

908. SHRI V. M. CHORDIA: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) the number of complaints seeking prosecution of officials of Rehabilitation Ministry received between the years 1957 and 1966, year-wise;

(b) the number of cases in which the prosecutions were permitted;

(c) the number of cases in which the prosecutions were disallowed; and

(d) whether opportunities have been given to the complainants to substantiate their charges?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI L. N. MISHRA):

(a) Only two complaints were received in 1962.

(b) None.

(c) Two.

(d) One complaint was against a gazetted officer and a non-gazetted officer. When the complaint was received, the gazetted officer was no longer in Government service and the non-gazetted officer had not dealt with the case. The complainant was informed of the position.

The other complaint was looked into and the allegations made therein were found baseless. The complainant, who was informed of this, made further representation which, alongwith the relevant file, was passed on to the Ministry of Defence where the officer was transferred. That Ministry after consideration of the facts of the case refused permission for the prosecution of the officer concerned.

DELHI DISTRICT JUDGES

909. SHRI V. M. CHORDIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of District Judges, Delhi, who were appointed Judges of High Court since 1959;

(b) the number of Sub-Judges, Delhi, who were appointed in the